Filing under clause (ca) of sub-regulation (2) of Regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Name of the Corporate Debtor: Sort India Enviro Solutions Limited; Date of commencement of CIRP: 23.09.2020 <u>List of creditors as on: 15.02.2021</u>

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs.)

<u>S.</u> <u>No.</u>	Name of Creditor	Identifica tion No.	Details of claim received			<u>Detail</u>	s of claim adm	<u>iitted</u>		Amount of contingent claim	Amount of any mutual dues, that may be set- off	Amount of claim not admitted	Amount of claim under verification	Remark s, if any
			Date of receipt	Amount Claimed	Amount of claim admitted*	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1.	Catalyst Trusteeship Ltd. (for NCD)	NA	21-10-2020	6,31,14,356	6,31,14,356	FC	NA	No	12.66	NA	NA	-	NA	
2.	DhawalKumar Mahendrabhai Patel	NA	24-12-2020	13,86,000	-	FC	NA	No		NA	NA	-	13,86,000	
3.	Mahendrabhai Muljibhai Patel	NA	24-12-2020	18,47,400	-	FC	NA	No		NA	NA	-	18,47,400	
4.	BhavanabenM ahendrabhai Patel	NA	24-12-2020	10,84,302	-	FC	NA	No		NA	NA	-	10,84,302	

5.	PaulomiDhaval kumar Patel	NA	24-12-2020	8,15,000	-	FC	NA	No		NA	NA	-	8,15,000
6.	Hemantkumar Mahendrabhai Patel	NA	24-12-2020	12,32,000	-	FC	NA	No		NA	NA	-	12,32,000
7.	HeenabenHem antkumar Patel	NA	24-12-2020	6,52,000	-	FC	NA	No		NA	NA	-	6,52,000
8.	Stephanotis Finance Ltd	NA	06.02.2021	4,15,03,466	-	FC	NA	No		NA	NA	-	4,15,03,466
9.	Piyush Agrawal	NA	27-01-2021	7,47,903	-	FC	NA	No		NA	NA	-	7,47,903
	Total			11,23,82,427	6,31,14,356				12.66				4,92,68,071

NOTES:-*

- 1. The amount of claims are provisionally admitted based on the documents submitted by the respective claimants as books of accounts of the corporate debtor as on Insolvency Commencement date is not yet available.
- 2. The amount of claim admitted and voting share may undergo a revision in case any additional information/ document coming to the notice of the RP warrants the same.